

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(20)

T.C.S.P No. 263/(MAH)/2017
MA No. 420/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE PARTIES: Vaid Overseas Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Sachin Mhaske	Advocate	<u>Sachin Mhaske</u>

ORDER

MA No. 420/2017 in TCSP 263/230-232/NCLT/MB/MAH/2017

MA No. 418/2017 in TCSP 264/230-232/NCLT/MB/MAH/2017

MA No. 419/2017 in TCSP 265/230-232/NCLT/MB/MAH/2017

MA No. 411/2017 in TCSP 266/230-232/NCLT/MB/MAH/2017

On the suggestions made by the Registrar of Companies for correcting of the mistakes crept in the Schemes, since the Applicant has filed amendment applications for correction of those mistakes, the same are hereby allowed directing the Applicant to file amended Scheme after carrying out those corrections.

List this matter on 09.11.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
M.K. SHRAWAT
Member (Judicial)